

of the terms of reference of the Commission is given in the inclosed Statement. The Commission has been given 3 months' time for submitting its report.

Statement

The Terms of Reference for the Commission on Review of Administrative Laws are as follows :

- (a) To undertake an overview of steps taken by different Ministries/Departments for the review of administrative laws, regulations and procedures administered by them, and the follow-up steps thereafter, for repeal and amendment.
- (b) To identify, in consultation with Ministries/Departments and client groups, proposals for amendments to existing laws, regulations and procedures, where these are in the nature of law common to more than one Department, or where they have a bearing on the effective working of more than one Ministry/Department and State Governments, or where a collectivity of laws impact on the performance of an economic or social sector, or where they have a bearing on industry and trade.
- (c) To examine, in the case of selected areas like environment, industry, trade and commerce, housing and real estate, specific changes in existing rules and procedures so as to make them objective, transparent and predictable.
- (d) To make, on the basis of this exercise, recommendations for repeal/amendments of laws, regulations and procedures, legislative process etc.

Plant Quarantine Measures

*117. DR. VALLABHBHAI KATHIRIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to amend the Plant, Fruit and Seeds Order, 1989 to strengthen plant quarantine measures;

(b) if so, the details thereof and the time by which it is likely to be amended; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (c) A group has been constituted recently by the Government of India to suggest amendments to the Plant, Fruit and Seeds Order, 1989. The recommendations of the group are being finalised.

Indian Ocean as a Zone of Peace

*118. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state:

(a) whether the United Nations is on the verge of abandoning a long standing proposal for declaring the Indian Ocean as "Zone of peace";

(b) if so, whether the Committee was set up in 1972 to implement the General Assembly resolution calling for the establishment of a "Zone of peace" in Indian Ocean;

(c) whether the three countries - US, UK and France have been opposing this resolution;

(d) if so, whether India has once again pressed the UN that the resolution should be implemented and the Indian Ocean be declared as a peace zone; and

(e) if so, the steps the Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) :

(a) No, Sir.

(b) Yes, Sir.

(c) Yes, Sir.

(d) India sponsored the resolution, along with the NAM countries, on the implementation of the declaration of the Indian Ocean as Zone of Peace in the 52nd UNGA.

(e) India is a member of the 44-member *ad hoc* Committee established to implement the Resolution on declaring Indian Ocean as Zone of Peace. India actively participates in the meetings of the *ad hoc* Committee. The Non-Aligned Movement's Ministerial Meeting in Cartagena in May 19-20 has again re-affirmed the validity of the objective of the Declaration of the Indian Ocean as Zone of Peace. They re-affirmed the importance of international co-operation to ensure peace, security and stability in the Indian ocean region.

[Translation]

Percentage of Irrigated Land

*119. DR. CHINTA MOHAN :
PROF. PREM SINGH CHANDUMAJRA

Will the PRIME MINISTER be pleased to state

(a) whether only one-third of total agriculture land is under irrigation at present;

(b) if so, the details thereof;